



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ४४]

मंगळवार, डिसेंबर २०, २०२२/अग्रहायण २९, शके १९४४

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ९४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of Article 348 of the Constitution of India, the following translation in English of the Maharashtra Police and Maharashtra Cinemas (Regulations) (Amendment) Bill, 2022 (L.A. Bill No. XXXII of 2022), introduced in the Maharashtra Legislative Assembly on the 20th December 2022, is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. Bill No. XXXII OF 2022.

A BILL

*further to amend the Maharashtra Police Act and the Maharashtra
Cinemas (Regulations) Act.*

XXII of WHEREAS it is expedient further to amend the Maharashtra Police
1951. Act and the Maharashtra Cinemas (Regulations) Act, for the purposes
XI of hereinafter appearing; it is hereby enacted in the Seventy-third Year of the
1953. Republic of India, as follows :—

CHAPTER I

PRELIMINARY

Short title. **1.** This Act may be called the Maharashtra Police and Maharashtra Cinemas (Regulations) (Amendment) Act, 2022.

CHAPTER II

AMENDMENTS TO THE MAHARASHTRA POLICE ACT.

Amendment of section 90A of XXII of 1951. **2.** In section 90A of the Maharashtra Police Act (hereinafter, in this Chapter, referred to as “ the Police Act ”), in sub-section (1), for clause (i), the following clause shall be substituted, namely :—

“ (i) for the first offence, with fine which may extend to three thousand rupees ; ”.

Amendment of section 118 of XXII of 1951. **3.** In section 118 of the Police Act, in sub-section (1), for clause (i), the following clause shall be substituted, namely :—

“ (i) for the first offence, with fine which may extend to four thousand rupees ; ”.

Amendment of section 131 of XXII of 1951. **4.** In section 131 of the Police Act, in clause (b), sub-clause (ii) shall be deleted.

CHAPTER III

AMENDMENTS TO THE MAHARASHTRA CINEMAS (REGULATIONS) ACT.

Amendment of section 7 of XI of 1953. **5.** In section 7 of the Maharashtra Cinemas (Regulations) Act (hereinafter, in this Chapter, referred to as “ the Cinemas Act ”), in sub-section (1), for the portion beginning with the words “shall be punished with imprisonment” and ending with the words “ for the first such offence ”, the following shall be substituted, namely :—

“shall be punished with fine which may extend to fifty thousand rupees and in the case of a continuing offence, a further fine which may extend to five thousand rupees for each day during which the offence continues after conviction for the first such offence”.

Amendment of section 9 of XI of 1953. **6.** In section 9 of the Cinemas Act, in sub-section (3), for the portion beginning with the words “be punished with imprisonment” and ending with the words “ for the first such offence ”, the following shall be substituted, namely :—

“ be punished with fine which may extend to fifty thousand rupees and in the case of a continuing offence, a further fine which may extend to five thousand rupees for each day during which the offence continues after conviction for the first such offence ”.

STATEMENT OF OBJECTS AND REASONS

The State Government has, upon request of the Government of India, undertaken a comprehensive review of all State Acts and Rules framed thereunder to eliminate the risk of imprisonment for citizens for minor violations with the objective of enhancing Ease of Doing Business and Ease of Living of Citizens.

2. For the above purposes, the State Government had constituted a Committee of Secretaries under the Chairmanship of Additional Chief Secretary (Industries) to recommend deletion or mitigation of existing imprisonment provisions or providing for compounding of offences in the Maharashtra State Acts or rules framed thereunder after consultation with the concerned administrative Departments and authorities or institutions thereunder.

Accordingly, after such review, the Government considers it expedient to amend imprisonment and fine provisions contained in sections 90A, 118 and 131 of the Maharashtra Police Act (XXII of 1951) and sections 7 and 9 of the Maharashtra Cinemas (Regulations) Act (XI of 1953).

3. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 15th December 2022.

DEVENDRA FADNAVIS,
Deputy Chief Minister.